Notifications under sub-section (4) of section 39 of the Delhi Sikh Gurawaras Act, 1971:—

- (1) Hindi translation of the Delhi Sikh Gurdwaras (Second Amendment) Rules, 1974, published in Notification No. F.18/ 17/74-Jdi. in Delhi Gazette dated the 7th November, 1974.
- (2) Hindi translation of the Delhi Sikh Gurdwara Management Committee (Election of Members) (Amendment) Rules, 1974, published in Notification No. F.18(19)/73-Judl. in Delhi Gazette dated the 19th November, 1974.
- (3) Hindi translation of the Delhi Sikh Gurdwara Management Committee (Registration of Electors) (Second Amendment) Rules, 1974. published in Notification No. F.18(19)/73-Jud!. in Delhi Gazette dated the 19th November. 1974

[Placed in Library See No LT-8670/74].

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN UREAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972

SHRI DALBIR SINGH: I beg to lay on the Table —

- (i) A copy of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
  - (1) Order No. VCT-1473/93988-V dated the 17th August, 1974 in the case of Parnakunj Cooperative Housing Society Ahmedabad.
  - (2) Order No. VCT-1973/220/V dt. the 22nd August, 1974 in the

- case of Shri Pravinsinh Bhagvansing, Village Andada, Taiuka Ankleshwar, District Broach.
- (3) Order No. VCT-1473/89031-V dated the 27th August, 1974 in case of Sarvashri Ambalal Maneklal and Rameshchandra Manekalal, village Hathijan, Taluka Dascroi, District Ahmedabad.
- (4) Order No. VCT-3073/101343-V dated the 4th September. 1974 in the case of Shri D. K. Marfatia of Surat.
  - (5) Order No. VCT-1473/91491-V dated the 10th September, 1974 in the case of New Gokulnagar Cooperative Housing Society Limited, Vatra, Taluka Dascroi, District Ahmedabad.
- (6) Order No. VCT-1773/129012-V dated the 17th September, 1974 in the case of Shri Triloknagar Cooperative Housing Society Limited, Baroda
  - (7) Order No. VCT-1773/75128-V dated the 21st September, 1974 in the case of Jai Jagannath Cooperative Housing Society Limited, Ahmedabad.
  - (8) Order No. VCT-3074/19138-V dated the 24th September, 1974 in the case of Jay Gangeshwar Cooperative Housing Society, Limited, Surat.
  - (9) Order No. VCT 1474/57058-V dated the 26th September, 1974 in the case of Morana Apartment Cooperative Housing society Limited, Ahmedahad.
  - (10) Order No. VCT-1473/121831-V dated the 5th October, 1974 in the case of New Alaknanda Cooperative Housing Society Limited, Vastrapur.
  - (11) Order No. VCT-1473/143658-V dated the 7th October, 1974 in the case of Shri Rajdecy Cooperative Housing Society Limited, Ranip Taluka city, District Ahmedabad.

- (12) Order No. VCT 1473/97996-V dated the 8th October, 1974 in the case of Nav Rachna Cooperative Housing Society Limited, Ahmedabad.
- (13) Order No. VCT-3174/33873-V dated the 9th October, 1974 in the case of Sarvashri Hiri Jesang and Lavii Ratna, Nana-Kerala, Taluka Vadhvan, District Surendranagai
- (14) Order No VCT-2473/91000-V
  dated the 10th October, 1974 in
  the case of Krishn nagar Cooperative Heusing Society
  Limited, Nadiad, District Kana
- (15) Order No. VCT-2473/133733-V dated the 10th October, 1974 in the case of Shri Babarbhai Ganirbhai, Ramnagar, Taluka Anand, District Kaira.
- (16) Order No VCT 2874, 39006-V dated the 10th October, 1974 in the case of Shri G. M Chudasama of Rajk it
- (17) Order No VCT-2873/1514-V
  dated the 10th October, 1974
  in the case of Kalyan Cooperative Housing Society
  Limited Upleta, District Raikot
- (18) Order No VCT 3074/79963 V iated the 10th October, 1974 in the case of Shrimati Savitaben Maganlul Nyak Kadodara Tafuka Palsana, District Sura
- (19) Order No VCT-1773/109260-V
  dated the 10th October, 1974 in
  the case of Swamibagh Cooperative Housing Society
  Limited, Manialoui Taluka
  Baroda
- (20) Order No VCT-1474/69000-V dated the 14th October, 1974 in the case of Husem Cooperative Housing Society Limited, Vejalrpur, Taluka city, District Abmedabad
- (21) Order No. VCT-3074/87437-V
  dated the 15th October, 1974 in
  the case of Shri Bhakhubhai
  Maribhai Desai, Antroli, Taluka
  Palsana District Surat,

- (22) Order No VCT 1474/8i2033-V dated the 15th October, 1474 in the case of Shri Kashihai Dababhai Patel of Shahwade and others, Shahwadi Taluka city, District Ahmedabad.
- (23) Order No VCT 2874/23730-V dated the 15th October, 1974 in the case of Fail Nagar Cooperative Housing Society (proposed) Rajkot
- (24) Order No VCT-SR/395/72 dated the 12th August, 1974 in the case of Shri Nanubhar Jethabhar Patel, Ahmedabad.
- (25) Order No VCT-SR/192/73 dated the 17th August, 1974 in the case of Shii Gulmonmad Kadarbhai, Ahmedanad
- (26) Order No \CT/SR/.57/'\(\frac{1}{2}\) dated the 27th August, 1974 in the case of M/s Bhagvat Petro-ceums Ahmedabad
- (27) Order No VCT/SR/204/73 dated the 13th September, 1974 in the case of Laxmi Cooperative Industrial Estate Limited, Ahmedabad
- (28) Order No VCT/SR/36/73 dated the 13th September, 1974 in the case of M/s Best Pharmaceuticals and Chemicals Factory Ahmedabad
- (29) Order No VCT/SR/127/73 dated the 13th September, 1974 in the case of Ganesh Coperative Industrial Estate, Ahmedabad
- (30) Order No VCT/SR/132/7(3) dated the 21st September, 1974 in the case of Kalpa Vraksh Theater Private Limited, Ahmedabad
- (31) Order No. VCT/SR/146/7(3) dated the 25th September, 1974 in the case of Shri Bhikhabhai Sonnath Patel of Ahmedabad
- (32) Order No. VCT/SR/133/7(3) dated the 26th September, 1974 in the case of Vikram Vikash Mandal Owners' Association, Ahmedabad.

- (33) Order No VCT/SR/56/73 dated the 30th September, 1974 in the case of Shrimati Asharafunanisha Begam Tale Mohamed Khanji Vinzol, Taluka Dascroi, District Ahmedabad
- (34) Order No. VCT/SR/156/7(3) dated the 5th October, 1974 in the case of Hari Om Enterprise, Ahmedabad
- (35) Order No VCT/SR/155/74
  dated the 5th October, 1974 in
  the case of Nikunj Traders, Ahmedabad
- (36) Order No VCT/SR/159/73
  dated the 11th October, 1974 in
  the case of Rexroth Maneklal
  Industries Limited Ahmedabad
- (37) Order No VCT/SR/145/7(3) dated the 21st October, 1974 in the case of Shreeji Corporation Ahmedabad
- (38) Order No VCT/SR/119/74 dt the 13th September 1974 in the case of Baroda Industrial Development Corporation Ltd Baroda
- (39) Order No VCT/SR/57/74 dt the 27th September, 1974 in the case of Shri Sidhanath Mahadev Trust Chhani Ta'uka Baroda
- (40) Order No VCT/SR/58/74, dt the 27th September 1974 in the case of Shri Shivratin Parna Trust Chhani Taluka Baroda
- (41) Order No VCT/SR/113/74
  dated the 5th October 1974 in
  the case of Baroda Productivity
  Council Baroda
- (42) Order No VCT/SR/59/74 dt the 5th October 1974 in the case of Shri Bhikabhai Kilabhai Girasia V Bhilapur Taluka Dabhai
- (43) Order No VCT/SR/116/74
  dated the 14th October, 1974 in
  the case of Noble Rubber Industries, Baroda

- (44) Order No VCT/SR/43/74 st. the 17th August, 1974 in the case of Shri Parshottamdss Pranjivandas, Surat
- (45) Order No VCT/5R/44/74, 3t the 17th August, 1974 in the case of Shri Chandrakent Pranjivandas, Surat
- (46) Order No VCT/SR/42/74 dt. the 17th August, 1974 in the case of Shrı Pramodkumar Pranjivasdas, Surat
- (47) Order No VCT/SR/36,74 dt the 21st August, 1974 in the case of Mitsui Mills, Bombay
- (48) Order No VCT/SR/47/74 dt the 11th September 1974 in the case of Shri Dahyagir Manigiri Gosai, Vankaneda Taluka Palsana, Distt Surat
- (49) Order No VCT/SR/45/74, dt the 11th September, 1974 in the case of Shrimati Motanben Ishwarial Gandhi Surat
- (50) Order No VCT/SR/58/74 dt the 12th September 1974 in the case of Shri Ram Industrial Coop Services Society Ltd Surat
- (51) Order No VCT/SR/76/74 dated the 19th October 1974 in the rase of Sarvagnik Education Society, Surat
- (52) Order No CG/VCT/SR/3/74
  dated the 31st August 1974 in
  the case of Aspi Agro Equipment
  Private Lt Antalia Taluka
  Gandevi
- (53) Order No TNC/VCT/SR/257/ WS 8336 dt the 4th August, 1974 in the case of Shri Nileshkumar Kanaksing Solanki
- (54) Order No TNC/VCT/SR/288/ WS-8423 dt. the 12th August 1974 in the case of Shri Gordhanbhai Ambalal Patel Chikhodra
- (55) Order No TNC/VCT/SR/267/ WS 8421 dt. the 14th August. 74 in the case of Vinodbhan

- Ravjibhai Patel Vallabh Vidhyanagar Taluka Anand
- (56) Order No TNC/VCT/SR/269/ WS-8539 dt the 16th August 1974 in the case of Manibhai Ranjibhai and others Shekhadi Taluka Petlad
- (57) Order No TNC/VCT/SR/70/ WS-8448 dt the 16th August 74 in the case of Charutai Vidyamandal Vallabh Vidyanagar
- TNC/VCT/SR/\_99 (58) Order No dt 19th August 1974 in the case of Cayto Pvt Ltd Anand
- (39) Order No TNC/VCT/SR/280 WS-8566 dt 20th August 1974 in the case of Sabarmati Ash ram Gaushala Trust Bida!
- (60) Order No TNC/VCT/282 WS 8582 dt 20th August 1974 in the case of Maganbhai Budha bhai Chaklashi Pati Nadiad
- (61) Order No TNC/SR/58-6040 dt 20th August 1974 in the case of Ramanlal Amratla Patel Cambay
- (6) Order No TNC/VCT SR/2.8 WS 8482 dt the 26th September 1974 in the case of Ottambhai Dahyabhai Solanki and others of Keriavi Taluka Nadia l
- No TNC/VCT/SR/197 WS-9077 dt the 3rd Octoler 1974 in the case of Shir Mani bhai Bacharbhai Uttarsanda
- (64) Order No TNC/VCT/SR/1 1 WS 9233 dt. the 24th October 1974 in the case of Ravjibh ii Dabhan Ashabhai Patel Taluka Nadiad
- (65) Order No TNC/V(T/SR/21)/ WS/9239 dt the 24th October 1974 in the case of Dahvabhu Bhai'albhai
- (6) Order No VCT/R8/7(3) dt the 14th October 1974 in the case of Rajabhai Maragbhai Shah Jamnagar
- (67) Order No Land (2) (C) 300 dated the 23rd September 1974 in the

- case of Vallabhripa Industries Veraval, District Jungadh
- (68) Oder No Land (2)-(C) 3866 dt the 5th October, 1974 in the case of JK Export Industries Junagadh
- (69) Order No Vacant Land case No 23 dated the 31st August 1974 in the case of M/s. Petidat Oil Cake Industries, Dheraji
- (70) Order No Vacant Land case No 42 dt the 31st August 1974 in the case of Smt Jayaben Narnbhai Patel Upleta
- (71) Order No Vacant Land case No 43 dt the 26th September, 1974 in the case of M/s. Maruti Abreshive Industries, Upleta
- (72) Order No LND/I/WS/2179/74 dated the 22nd August 1974 ir the case of Bhagyodaya Cotton Ginning and Pressing Factory, Dharangadhra Distt Surendranagar
- (73) Order No VCT/W/3438 dt the 7th October, 1974 in the case of M/s Wellknown Engineering & Foundary Surendranagar
- (74) Order No VCT/W/3439 dt the 16th October 1974 in the case of Bhagyoday Ceramic Industries Surendranagar
- (75) Order No Jamin 1-27774 dt the 19th October 1974 in the case of Kunbhar Raghavbhai Icthabhai Betad
- No BKP-VCT-281/74 dt 27th August 1974 in the case of Shri Narottam Kalyanji Thacker and others
- (77) Order No Bhumi/VCT/3405 dt the 26th August 1974 in the case of Bhanu Industries Broach
- (78) Order No Bhumi VCT 5096 dt the 6th Scotember, 1974 in the case of Shri Buphidra Shanewhat Uber Takka Immbusar, Distt Broach

- (79) Order No. Land/NA/WS/1211 dt the 8th August, 1974 in the case of Agro Alloys Manufacturing Co., Mehsana,
- (80) Order No. LND/NA/2410 the 20th August, 1974 in case of Manilal Nathalal Patel others. Uniha Taluka, and Siddhpur.
- (81) Order No. LND/NA/WS 2372 dt. 21st August, 1974 in the case of Saraswati Sahakar Corporation.
- (82) Order No. LND/NA/WS/2940 dt. the 6th September 1974 in the case of Mehsana Taluka Coop. Cotton Sales Ginning and Pressing Soc. Mehsana.
- (83) Order No. LND/NA/1153 dt. 6th September, 1974 in the case of Gajanan Engineering Works & Gajanan Tubewell Co. Unza, Taluka Sidhpur.
- (84) Order No. LND/NA/WS-2666 dt. the 17th September, 1974 in the casce of Shri Mohanbhai Raychandbhai & others
- (85) Order No. LND/NA/WS/2985 dt. the 28th September, 1974 in the case of Shri Tribhovandas Duwarkadas & others
- (ii) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof

[Placed in Library. See No. LT 8671/74].

## 14.37 hrs.

PERSONAL EXPLANATION BY MINISTER

THE MINISTER WITHOUT PORT-FOLIO (SHRI UMA SHANKAR DIK-SHIT): Bir, . . .

बी मधु सिमये (बांका) : यह बया हो ्यहा है शिक्ष माध्य प्राप्त ब्रहर है।

घटामा बहोक्य , बीमित जी व्यक्तियत स्पष्टीकरण के लिए सदम के सामने बहुत दिनों के बाद आए हैं। लेकिन यह स्पष्टीकरण जिस नियम के तहत कर रहे हैं उस नियम में लिखा हुमा है कि वह केवल उन के ऊरर जो मिषयोग संजाया हुना है ज़ती के कार स्वब्दी-करण दे संद:ते हैं। मैं ने बोई व्यक्तित समियोग नहीं लगाया था। मैं ने यह नहीं कहा था कि वह पैसा उन्होंने लिया। मैंने कहा था कि कांग्रेस पार्टी के लिए लिया । दीकित जीवरानमानें। मैंने उनके लिए नहीं कहा। इसलिए उसी के बारे में वह व्यक्तिगत स्पष्टांकरण दें। मैं भाव का ध्यान नियम की ग्रोर खींचना चाहता हूं क्या कि मुझे वह बयान दिखाया नहीं गया है।

The MINISTER WITHOUT PORT-FOLIO (SHRI UMA SHANKAR DIK-SHIT): Mr. Deputy Speaker, Sir, with your permission I wish to explain the correct positio: regarding allegations made against me in this House by Shri Madhu Limaye on 2nd Decem-The 1974. allegations are ber. baseless and incorrect. Shri Madhu Limaye alleged that I had demanded a sum of money from the Chairman of British India Corporation, that I made an approach to Smt. Bajoria, that a sum of Rs. 10 lakhs in black was handea over by Shri P. C. Jain of DIC to "the Congress Leader" and that some money had also been sent for the Congress Party in response to a call made by me. Shri Machu Limaye aiso instructed that as a consideration for such payments I influenced the Government of India's attitude to the question of extension of tenure of certain officers of the British India Corroration.

Sir, it is totally untrue that I had contacted the Chairman of the BIC or Smt. Bajeria at any time for any donation in any capacity or that any sum of money had been paid in response to a call from me. Nor have I at any stage sought to influence the